

**Title:** Regarding alleged tapping of telephones of DMK leaders by Tamil Nadu Police.

SHRI C. KUPPUSAMI (MADRAS NORTH): Sir, we, the DMK, strongly condemn the violation of basic rights by the Government of Tamil Nadu through police officials. A high level police official of Tamil Nadu said yesterday to the press-persons that the Government of Tamil Nadu is tapping all the telephone conversations of all DMK frontline leaders including former DMK ministers. This news item has appeared yesterday in *Malaimalar*, a Tamil daily. The telephone tapping, as this august House knows, is a clear violation of fundamental rights. That too, it is being done by the police officials who have to safeguard the fundamental rights of the Indian citizens.

SHRI P.H. PANDIAN : Sir, you have asked him to associate with the issue of Neyveli Lignite Corporation. But, he is raising the telephone tapping issue alleging that it is being done by the Government of Tamil Nadu. Suddenly he is bringing up this issue.

MR. DEPUTY-SPEAKER: Shri Ponnuswamy associated himself only with the Neiveli issue and not with any other subject.

SHRI P.H. PANDIAN : No, Sir. Shri Kuppusami is talking about telephone tapping.

MR. DEPUTY-SPEAKER: I was talking about Shri Ponnuswamy. Shri Kuppusami has given notice about the alleged tapping of telephone of DMK leaders in Tamil Nadu....(*Interruptions*)

SHRI P.H. PANDIAN : They have accumulation of wealth amounting to thousands of crores. He is talking about telephone tapping. ...(*Interruptions*) They cannot level allegations like this. The leader of DMK did not say anything like that till this time. ...(*Interruptions*)

SHRI C. KUPPUSAMI : This is nothing but witch-hunting. If this type of fascism is allowed to have its nefarious designs, this menace would become a scourge on our democracy. The Chief General Manager of BSNL and other cellophane operators should not be a party to these illegal actions. ...(*Interruptions*) We, the DMK urge upon the Government of India to take immediate necessary action to stop this violation of fundamental rights taking place, to save democracy and safeguard fundamental rights. .. (*Interruptions.*)

We demand the Government to give complete details of how many politicians and leaders telephones have been tapped, immediately. (*Interruptions.*)

SHRI P.H. PANDIAN : Sir, he cannot suddenly raise an issue like this.

MR. DEPUTY-SPEAKER: He has given the notice.

SHRI T.R. BAALU: Sir, Shri Kuppusami has raised a relevant point pertaining to a newspaper report which has appeared in *Malaimalar* yesterday. It is regarding the telephone tapping. A particular officer or somebody must have permitted it. Even the Tamil Nadu police officers themselves have come on record. ...(*Interruptions*)

SHRI P.H. PANDIAN : I can also give a newspaper report. You cannot show a newspaper report and suddenly spring up like this....(*Interruptions*) This is as a result of the raids conducted by the Government of Tamil Nadu last week in the premises of four erstwhile Ministers for having accumulated wealth to the tune of Rs.1450 croreâ€¦!...(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Pandian, he has given notice. He has not given any such thing at all....(*Interruptions*)

SHRI P.H. PANDIAN : Sir, telephone tapping is a serious thing. ...(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): Can you deny it? ...(*Interruptions*)

SHRI P.H. PANDIAN : I can deny it....(*Interruptions*) Even I can plant a news item. It is very easy to plant a news item. Sir, what he is saying is not properâ€¦!...(*Interruptions*)

MR. DEPUTY-SPEAKER: If there is anything detrimental or objectionable, I will expunge it....(*Interruptions*)

SHRI P.H. PANDIAN : If it is to be expunged, then it is all rightâ€¦!...(*Interruptions*) Do not depend on *Malai Malar*. I can also plant a news itemâ€¦!...(*Interruptions*)

MR. DEPUTY-SPEAKER: `Zero Hour' is over....(*Interruptions*)

SHRI A. RAJA: Sir, is not a Member entitled to express his anguish over telephone tapping? .....(*Interruptions*)

MR. DEPUTY-SPEAKER: He has given notice to speak in 'Zero Hour'. If anything objectionable has been raised in the matter which he raised, I will look into it.

Now item No.16, Shri Arun Jaitley....(*Interruptions*)

MR. DEPUTY-SPEAKER: If there is anything objectionable, I will expunge it. ...(*Interruptions*)

SHRI P.H. PANDIAN : Sir, kindly expunge the portion regarding telephone tapping. Within one minute, I can plant a news item. After all, it is an evening daily and they are depending on it...(*Interruptions*)

MR. DEPUTY-SPEAKER: Whether it is morning or evening daily, we are not taking it into account on record. If there is any kind of an objectionable thing in which he has given notice, within the purview of the procedure in 'Zero Hour', I will look into it and expunge it....(*Interruptions*)

SHRI P.H. PANDIAN : Sir, I have the right to reply. Allow me to reply. He has levied a charge against the State Government. I have to reply...(*Interruptions*)

MR. DEPUTY-SPEAKER: Why do you want to reply now? ...(*Interruptions*)

SHRI P.H. PANDIAN (TIRUNELVELI): Sir, they have looted the State Treasury and now, they have been charged by the DVAC. Raids have been conducted by the Directorate of Vigilance and Anti-Corruption. So many documents are being examined by the Police. To prevent them from further investigating them, they are levelling this charge...(*Interruptions*) One former Minister has accumulated Rs.1450 crore worth of wealth.....(*Interruptions*) They have looted the State and are facing corruption charges...(*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing will go on record. (*Interruptions*) \*

MR. DEPUTY-SPEAKER: Shri Adhi Shankar, please take your seat. It is over....(*Interruptions*)

\* Not Recorded

MR. DEPUTY-SPEAKER: Shri Raja, you are a Minister. Please do not speak like other Members. Shri Kirti Jha Azad, you have not given any notice. Only Dr. Sanjay Paswan has given a notice. Dr. Paswan, on what matter have you given notice?

...(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Paswan, do you know on what subject have you given notice? You read it. ...(*Interruptions*)

DR. SANJAY PASWAN (NAWADA): It is about law and order situation in Bihar. ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Yes, it is about law and order situation in Bihar. Had you put anything other than that, I would have allowed it. It is because of that only, I am disallowing it. You can give notice on some other item tomorrow....(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Kirti Azad, he has written that he is going to speak about law and order situation in Bihar....(*Interruptions*)

MR. DEPUTY-SPEAKER: I will give you a chance on some other item tomorrow. Had it been any other subject, I would have allowed him to speak. If I allow him, I would be setting a bad precedent....(*Interruptions*)

MR. DEPUTY-SPEAKER: The subject should have been different. Straightaway, he says it is about law and order situation in Bihar. That is not permitted here to be taken up....(*Interruptions*)

MR. DEPUTY-SPEAKER: You come up with different subject and different wording. Do you understand now?...(*Interruptions*)

डॉ. संजय पासवान : उपाध्यक्ष जी, मैंने अपने नोटिस में ऐसा नहीं लिखा है। (व्यवधान) बिहार में हत्याएं और बलात्कार हो रहे हैं। (व्यवधान) वहां 500 से

ज्यादा लोगों की हत्याएं हो चुकी है।

MR. DEPUTY-SPEAKER: On the record, it is about law and order situation in Bihar....(Interruptions)

उपाध्यक्ष महोदय : अगर आपने लॉ एंड आर्डर सिचुएशन इन बिहार नहीं लिखा तो हमें कैसे पता चला।

श्री कीर्ति झा आज़ाद (दरभंगा) : उपाध्यक्ष जी, इसको कैसे बदले, यह आप बता दें।

उपाध्यक्ष महोदय : अरुण जेटली जी आपको बताएंगे। (Interruptions)

MR. DEPUTY-SPEAKER: If you put the State subject directly, I cannot allow it. You please tell him....(Interruptions)

श्री रामदास आठवले (पंढरपुर) : इंदौर से मुझे धमकी भरा पत्र आया है। (व्यवधान) मेरी जान को खतरा है। (व्यवधान)

उपाध्यक्ष महोदय : मिस्टर रामदास, मैं आपको हमेशा चांस देता हूँ। इस बारे में आज नहीं कल मुझे बता दो।

श्री रामदास आठवले : कल मैं मुम्बई जा रहा हूँ। (व्यवधान)

उपाध्यक्ष महोदय : परसों बता दो। क्या आपने लैटर लिखा है।

श्री रामदास आठवले (पंढरपुर) : चार दिन से लिख रहा हूँ। (व्यवधान) अगर नहीं भी लिखा है तो भी मुझे बोलने की परमिशन देना आपके अधिकार में है। (व्यवधान) मेरी जान को खतरा है। (व्यवधान)

उपाध्यक्ष महोदय : आपकी जान को खतरा है तो आप लिखकर दीजिए, मैं कार्रवाई करूंगा। दूसरा आइटम इन्होंने इंट्रोड्यूस कर दिया है, आप बैठ जाइये। (Interruptions)

MR. DEPUTY-SPEAKER: Shri Ramdas Athawale, do not disturb now. You have not given any notice. I will allow you to speak tomorrow. ...(Interruptions)

13.30 hrs.